## GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE **RAJYA SABHA UNSTARRED QUESTION NO. 2128** TO BE ANSWERED ON 20<sup>th</sup> March, 2023

### **ELECTION TO CANTONMENT BOARDS**

#### 2128 SHRI SANDOSH KUMAR P:

Will the Minister of Defence be pleased to state:

(a) the process of election to Cantonment Boards under the Ministry;

(b) the number of Cantonment Boards in each State;

(c) whether the Ministry is aware that several people living in the defence land area are excluded from voting rights;

(d) if so, the details thereof;

(e) whether there is any plan to make the Cantonment Board election on the basis of universal adult franchise; and

(f) if not, the reasons therefor?

#### ANSWER

#### MINISTER OF STATE IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

(a): Ordinary elections to Cantonment Boards are held to fill vacancies arising by efflux of time in the office of elected members of the Boards. The elections to the Cantonment Boards are held as per the provisions of the Cantonment Electoral Rules, 2007 which are available on DGDE website (dgde.gov.in/cantonments/12).

(b): State-wise list of Cantonment Boards is enclosed herewith as Annexure.

(c) & (d): In pursuance of Order dated 27.09.2016 of Hon'ble Supreme Court in Civil Appeal No. 9730-9731 of 2016 arising out of SLP (C) No. 20687-20688 of 2016 titled Cantonment Board Panchmarhi Vs Gopal DasKabra&Ors, Cantonment Boards have revised the electoral rolls by deleting the names of encroachers on defence land in terms of the directions given in the said Order.

(e)& (f): As per sub-section (1) of Section 28 of Cantonment Act, 2006, every person who, on such date as may be fixed by the Central Government in this behalf by notification in the Official Gazette, is not less than eighteen years of age and who has resided in the Cantonment for a period of not less than six months immediately preceding the qualifying date shall, if not otherwise disqualified, be entitled to be enrolled as an elector. The disqualifications for being enrolled as an elector are listed in sub-section (2) of Section 28 of the Act. Further, additional disqualification arises from Order dated 27.09.2016 of Hon'ble Supreme Court mentioned in (c) & (d) above.

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# ANNEXURE REFERRED TO IN REPLY TO PART (b) OF RAJYA SABHA UNSTARRED QUESTION NO. 2128 FOR ANSWER ON 20.03.2023 REGARDING "ELECTION TO CANTONMENT BOARDS".

Sl. No.	State / UT	No. of Cantonments	Name of Cantonment
(1)	(2)	(3)	(4)
1	Bihar	1	Danapur
2	Delhi	1	Delhi
3	Gujarat	1	Ahmedabad
4	Haryana	1	Ambala
5	Himachal Pradesh		Bakloh
6	Himachal Pradesh		Dagshai
7	Himachal Pradesh	7	Dalhousie
8	Himachal Pradesh		Jutogh
9	Himachal Pradesh		Kasauli
10	Himachal Pradesh		Khasyol
11	Himachal Pradesh		Subathu
12	Jammu & Kashmir	2	Badamibagh
13	Jammu & Kashmir		Jammu
14	Jharkhand	1	Ramgarh
15	Karnataka	1	Belgaum
16	Kerala	1	Cannanore
17	Madhya Pradesh		Jabalpur
18	Madhya Pradesh	5	Mhow
19	Madhya Pradesh		Morar
20	Madhya Pradesh		Pachmarhi
21	Madhya Pradesh		Saugor
22	Maharashtra	7	Ahmednagar
23	Maharashtra		Aurangabad
24	Maharashtra		Dehuraod
25	Maharashtra		Deolali
26	Maharashtra		Kamptee
27	Maharashtra		Khadki
28	Maharashtra		Pune
29	Meghalaya	1	Shillong
30	Punjab	3	Amritsar
31	Punjab		Ferozepur
32	Punjab		Jalandhar
33	Rajasthan	2	Ajmer
34	Rajasthan		Nasirabad

Number of Cantonment Boards, State-wise: -

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35	Tamilnadu	2	St. Thomas Mount
36	Tamilnadu		Wellington
37	Telangana	1	Secunderabad
38	Uttar Pradesh	13	Agra
39	Uttar Pradesh		Allahabad
40	Uttar Pradesh		Ayodhya
41	Uttar Pradesh		Babina
42	Uttar Pradesh		Bareilly
43	Uttar Pradesh		Fatehgarh
44	Uttar Pradesh		Jhansi
45	Uttar Pradesh		Kanpur
46	Uttar Pradesh		Lucknow
47	Uttar Pradesh		Mathura
48	Uttar Pradesh		Meerut
49	Uttar Pradesh		Shahjahanpur
50	Uttar Pradesh		Varanasi
51	Uttarakhand	9	Almora
52	Uttarakhand		Chakrata
53	Uttarakhand		Clement Town
54	Uttarakhand		Dehradun
55	Uttarakhand		Landour
56	Uttarakhand		Lansdowne
57	Uttarakhand		Nainital
58	Uttarakhand		Ranikhet
59	Uttarakhand		Roorkee
60	West Bengal	3	Barrackpore
61	West Bengal		Jalapahar
62	West Bengal		Lebong

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